

August 21, 2026

To,
Securities and Exchange Board of India
Corporation Finance Department
Division of Corporate Restructuring
SEBI Bhawan, Bandra Kurla Complex,
Bandra (East), Mumbai – 400051

Kind Attention: Chetan Choraria

Dear Sir,

SUBJECT: OFFER TO BUY-BACK UP TO 11,04,000 (ELEVEN LAKH FOUR THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH OF THE COMPANY ("EQUITY SHARES") AT A PRICE OF ₹ 250/- (RUPEES TWO HUNDRED FIFTY ONLY) ("BUY-BACK PRICE") PER EQUITY SHARE, PAYABLE IN CASH, FOR AN AGGREGATE AMOUNT NOT EXCEEDING ₹ 27,60,00,000/- (RUPEES TWENTY SEVEN CRORE SIXTY LAKH ONLY), FROM THE EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF THE EQUITY SHARES OF THE COMPANY AS ON JULY 15, 2026 ("RECORD DATE") AS PER THE RECORDS MADE AVAILABLE TO THE COMPANY BY DEPOSITORIES (AS DEFINED BELOW) AS ON THE RECORD DATE, ON A PROPORTIONATE BASIS THROUGH TENDER OFFER ROUTE USING THE STOCK EXCHANGE MECHANISM.

Pursuant to **Regulation 25(x)** of the SEBI Buyback Regulations, please find enclosed herewith final report for the captioned Buyback Offer, as **Annexure-A**. We have also attached the confirmation as **Annexure B**.

In case of any clarification required, please contact the person as mentioned below:

Contact Person	Designation	Contact Number	E-mail Id
Satej Darde	Senior Manager	+91-22-49730394	buybacks@saffronadvisor.com

For Saffron Capital Advisors Private Limited



Satej Darde
Senior Manager
Equity Capital Markets
Encl: a/a

ANNEXURE-A

FINAL REPORT IN RESPECT OF BUYBACK BY ORBIT EXPORTS LIMITED

1.	Name of the Company	Orbit Exports Limited					
2.	Name of the Manager to the Buyback Offer	Saffron Capital Advisors Private Limited					
3.	Name of the Registrar to the Buyback Offer	MUFG Intime India Private Limited					
4.	Name of the Broker	Choice Equity Broking Private Limited					
5.	Offer Details						
i.	Date of Board resolution authorizing Buy Back of securities	July 7, 2026					
ii.	Date on which previous Buy Back was authorized	February 1, 2024					
iii.	Date on which the previous Buy Back was completed	March 4, 2024					
	Date of extinguishment	March 12, 2024					
iv.	Date of opening of the offer	Tuesday, July 21, 2026					
v.	Date of closure of the offer	Monday, July 27, 2026					
vi.	Date by which offer document was dispatched	Friday, July 17, 2026 <i>As per certificate dated July 17, 2026, received from MUFG Intime India Private Limited, Registrar to the Buyback Offer</i>					
vii.	No. of shares to be bought back	Up to 11,04,000 Equity Shares					
viii.	Buyback Price	₹ 250/- per Equity Share					
ix.	Buyback Size	₹ 27,60,00,000/- (Rupees Twenty Seven Crore Sixty Lakh only)					
6.	Details of Basis of Acceptance						
i.	No. of shares acquired through buyback offer	8,90,822 Equity Shares					
ii.	No. of applications and shares received	<table><tr><th>Applications</th><th>Shares</th></tr><tr><td>933</td><td>8,93,257</td></tr></table>		Applications	Shares	933	8,93,257
Applications	Shares						
933	8,93,257						
iii.	Indicate (ii) as a % of (i)	100.27%					
iv.	No. of applications fully accepted, and shares accepted thereof.	<table><tr><th>Applications</th><th>Shares</th></tr><tr><td>913</td><td>8,89,618</td></tr></table>		Applications	Shares	913	8,89,618
Applications	Shares						
913	8,89,618						
v.	No. of applications partially accepted, and shares accepted thereof	<table><tr><th>Applications</th><th>Shares</th></tr><tr><td>3</td><td>1,204</td></tr></table>		Applications	Shares	3	1,204
Applications	Shares						
3	1,204						
vi.	No. of equity shares returned	20 Applications and 2,435 Shares					
7.	Last date for completion of verification and acceptance as per the SEBI Regulations	Verification Date: Wednesday, July 29, 2026 Acceptance Date: Friday, July 31, 2026					
8.	Actual date of completion of verification and acceptance	Verification Date: Wednesday, July 29, 2026 Acceptance Date: Friday, July 31, 2026					
9.	In case point no. (8) is later than (7), give reasons	Not Applicable					
10.	Last date for completion of the dispatch of consideration to respondents in terms of the SEBI Buyback Regulations	Monday, August 3, 2026					
11.	Actual date of completion of the dispatch of consideration to respondents	Monday, August 3, 2026					
12.	In case point no. (11) is later than (10), give reasons	Not Applicable					
13.	Confirm whether consideration has been paid to all the shareholders whose shares have been accepted. If no, give reasons	Yes. The Settlement Procedure was completed by BSE Limited and National Stock Exchange of India Limited on August 3, 2026					

14.	Details of shares extinguished	
i.	No. of shares certificates physically destroyed	Nil Since no physical shares were tendered in the Buyback, no physical share certificates were destroyed.
ii.	Details of physical destruction	Nil
iii.	Details of Demat shares	Extinguishment of 8,90,822 Equity Shares was completed on August 10, 2026. <i>As per letter of extinguishment issued by Central Depository Services (India) Limited dated August 11, 2026.</i>
15.	Details of advertisement as per regulation 24(vi)	Post Offer Public Announcement was published on August 5, 2026, in the following newspapers: 1. Financial Express (English - All Editions); 2. Jansatta (Hindi - All Editions) and; 3. Mumbai Lakshadeep (Marathi - Mumbai Edition)
16.	Date of release of Certificate to SEBI as per regulation 11(iii)	Certificate under regulation 11(iii) has been filed with SEBI on, August 14, 2026
17.	Name of the bank where the special account has been opened for the purpose of payment of consideration	DBS Bank India Limited
18.	Escrow account details	Escrow account number "8811210012845828" and Special account number "8811210012845835" was opened and maintained with DBS Bank India Limited
i.	In case escrow account consists of cash deposit, indicate when, how, and for what purpose the amount deposited in the escrow account was released	On closure of Buyback Offer i.e. on July 27, 2026, pursuant to regulation 10 of SEBI Buyback Regulations, vide our letter dated July 28, 2026 , the escrow bank was instructed to transfer 90% of the amount lying in the escrow account to special escrow account for the purpose of payment of consideration to the shareholders.
ii.	In case escrow account consists of Bank Guarantee/deposit of securities, whether Bank Guarantee/deposit of securities have been returned to the company	Not Applicable
iii.	If yes, when and why	
iv.	If no, why	
v.	Whether the forfeited amount has been deposited in Investor Protection and Education Fund of SEBI. If yes, details of the same/ If no, reasons for the same	Not Applicable

19.

Changes in the capital structure and shareholding pattern pre and post buyback are as under:

Share Capital Structure

(Amount in ₹)

Particulars	Pre-Buyback*	Post-Buyback
Authorized Share Capital	₹ 35,00,00,000 (3,50,00,000 Equity shares of ₹ 10/- each)	₹ 35,00,00,000 (3,50,00,000 Equity shares of ₹ 10/- each)
Issued Share Capital	₹ 26,51,11,520 (2,65,11,152 Equity Shares of face value ₹ 10/- each)	₹ 25,62,03,300 (2,56,20,330 Equity Shares of face value ₹ 10/- each)
Subscribed and Paid-up Share Capital	₹ 26,51,11,520 (2,65,11,152 Equity Shares of face value ₹ 10/- each)	₹ 25,62,03,300 (2,56,20,330 Equity Shares of face value ₹ 10/- each)

*As on Record Date i.e. Wednesday, July 15, 2026, as mentioned in the Letter of Offer.

Shareholding Pattern

Category of Shareholder	No. of Shares Pre- Buyback	% to the existing Equity Share capital (pre-buyback)	No. of Shares Post- Buyback	% to the existing Equity Share capital (post Buyback)
Promoter and Promoter Group	1,75,11,659	66.05	1,75,11,659	68.35
Public	89,99,493	33.94	81,08,671	31.65
Total	2,65,11,152	100.00	2,56,20,330	100.00

20.

Price at which shares were bought back

₹ 250/- per equity share

21.

Pursuant to the Buy Back, whether shareholding of any shareholder has exceeded the threshold limit as specified under regulations 3(1) and 3(2) of SEBI (SAST) Regulations, 2011? (Yes/No)

No

22.

Whether the obligations of Merchant Banker and the company as specified in the Buy Back Regulations have been complied with? (Yes/No)

Yes

23.

If No, provide details and reasons for the same

Not Applicable

ANNEXURE- B

We hereby confirm that:

1. Registrar to the Buyback Offer has confirmed that no Equity Shares have been tendered in physical form.
2. The Company has filed requisite submissions pursuant to regulations 11(iii) with Securities and Exchange Board of India and 11(iv) of the SEBI Buyback Regulations with BSE Limited and National Stock Exchange of India Limited.
3. Central Depository Services (India) Limited vide its letter dated August 11, 2026, has confirmed the extinguishment of shares in electronic mode.